CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.310/AT/2025

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption

of tariff for the ISTS Grid connected Solar Power Projects of 1200 MW with 600 MW/1200 MWh Energy Storage System (ESS) and with additional capacity upto 1200 MW with Greenshoe Option selected through Competitive Bidding Process under Tariff Based Competitive Bidding Guidelines issued by Ministry of Power, Government of India on 9.6.2023 and its amendments thereof.

Petitioner : NHPC Limited (NHPC)

: Onix Renewable Limited and Ors. Respondents

Date of Hearing : 19.5.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

: Shri Rajiv Shankar Dvivedi, Advocate, NHPC Parties Present

> Shri Sushant Kumar, Advocate, NHPC Shri Jagpal Singh, Advocate, NHPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking adoption of tariff for the 1200 MW Solar PV Power Projects with 600 MW/ 1200 MWh Energy Storage System with additional capacity up to the 1200 MW under the Greenshoe Option connected with the inter-State Transmission System and selected through a competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems" dated 9.6.2023 along with the subsequent amendment thereto issued by the Ministry of Power, Govt. of India. Learned counsel further submitted that in terms of the direction of the Commission vide Record of Proceedings for the hearing dated 25.3.2025, the Petitioner has also filed its compliance affidavit dated 25.3.2025, furnishing the additional information/clarification as sought therein.

2. Learned counsel for Respondent No.2, Jindal India Renewable Energy Limited, submitted that the Respondent has also filed its reply in the matter.

Considering the submissions of the learned counsel for the parties, the 3. Commission reserved the matter for order.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)